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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-151/2002

New Delhi this the 26th day of September, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Labh Singh,
S/o Achhra Singh,
R/o H. 11-203 Madangir,
New Delhi.
2. Harminder Singh,
S/o Sh. Karnail Singh,
R/o H.11, 203, Madangir,
New Delhi.
3. Kulwant Singh,
S/o Dhani Singh,
R/o H.11, 203 Madangir,
New Delhi.
4. Ajit Singh,
S/o Bhagar Singh,
R/o H.11 203 Madangir,
New Delhi.
5. Avtar Singh,
S/o Labh Singh,
R/o H-11 203 Madangir,
New Delhi.
6. Avtar Singh,
S/o Kuldeep Singh,
R/o G.11 203 Madangir,
New Delhi.
7. Balwinder Singh,
S/o Baldev Singh,
R/o H 11 203 Madangir,
New Delhi.
8. Kapoor Singh,
S/o Amarjeet Singh,
R/o H 11 203 Madangir,
New Delhi.

..... Applicants

(through Ms. Meenakshi, proxy for Mrs. Rani Chhabra,
Advocate)

Versus

1. Union of India,
through its Secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan, New Delhi.
 2. Chief General Manager(Telecom),
Deptt. of Telecommunications,
Punjab Division, Chandigarh.
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-2-

3. General Manager(Telecom),
Deptt. of Telecommunications,
Neela Bhawan,
Patiala.

4. Sub Divisional Officer(Telegraph),
Deptt. of Telecommunications,
Mandi Govindgarh,
Patiala.

..... Respondents

(through Sh. Y.S. Chauhan, proxy for Sh. M.M. Sudan,
Sr. Standing Counsel)

Order (oral)

Dr. A. Vedavalli, Member(J)

Learned proxy counsel for applicants' counsel
seeks permission to withdraw this OA with liberty to
approach the appropriate forum. Permission granted. OA
is dismissed as withdrawn with liberty to approach the
appropriate forum, if so advised, in accordance with law.



(Dr. A. Vedavalli)
Member(J)

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